

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 221
88/252/ND/2020**

IN THE MATTER OF:

Income Tax Officer- Ward 20(3), New Delhi

...APPELLANT

Vs.

ROC, Delhi & Ors (M/s. RA)

...RESPONDENT

Section

Under Section 252

Order delivered on 27.02.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Appellant

:

For the Respondent

:

For the ROC

**:Mr. M. Yadubhushana Rao,
AROC**

For the I.T. Department

**:Ms. Easha Kadian, Standing
Counsel**

ORDER

Learned counsel for the Income Tax Department is present and submitted that notice sent to the respondent received back unserved. AROC is present. Learned counsel for the Income Tax Department seeks time to take necessary steps for substituted service of notice to the respondent. Notice to respondent be issued in the newspaper circulated within the area at registered office of the corporate-debtor. Post the matter to 22nd April, 2020.

- Sd -

**(V.K. Subburaj)
Member (T)**

- Sd -

**(Abni Ranjan Kumar Sinha)
Member (J)**